

corruption in poverty eradication programmes;

(b) if so, whether the Government have conducted any enquiry in the this regard; and

(c) if so, the action taken by the Government against the persons involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) to (c):—Integrated Rural Development Programme (IRDP) & Jawahar Rozgar Yojana (JRY) are two major poverty eradication programmes of the Government of India. Certain inbuilt checks exist in the system to overcome misutilisation of funds. However cases/complaints of alleged corruption in IRDP are dealt with by the respective State Governments which make necessary enquiries and take appropriate action. As regards JRY, a few complaints have been received by the Government of India regarding misuse of JRY funds. However considering the number of Panchayats involved in the implementation of the Yojana, these complaints are relatively few. Whenever such complaints of misutilisation of funds are received by the Centre, these are referred to the respective State Governments for enquiry and appropriate action. Based on such enquiries some of the State Governments have suspended the Officers/Sarpanches found responsible for misuse of JRY funds and criminal cases have been initiated against them. Moreover, instructions have also been issued to the village Panchayats to appoint a vigilance Committee for each village under its jurisdiction to oversee, supervise and monitor the implementation of works under the Programme. Besides, Officers from the Centre also visit specific districts in different States to oversee the progress of work as also to enquire into the complaints received by the Centre.

[English]

Investible Funds of Public Sector Undertakings

2257. SHRI M.V.V.S MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Public Enterprises has asked the Central Enterprises and departments to monitor the shortterm parking of investible funds of Public Sector Undertakings under their administrative control;

(b) if so, whether radical policy decision has been taken to empower the Ministries to frame guidelines for this purpose and also to oversee the investment;

(c) if so, whether such guidelines have since been prepared; and

(d) if so, the details of the same?

THE MINISTER, OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d) Government have issued detailed guidelines about the manner in which decisions to invest surplus funds of the PSUs are to be taken. The administrative Ministries have also been authorised to frame guidelines to this effect and monitor implementation. Some of the Ministries have already framed guidelines for investment of surplus funds requiring the PSUs under their control to take such decisions through Investment Committee headed by CMD, putting into place proper internal control mechanisms and reviewing by CMD the reports of the internal audit. These PSUs are also to put up quarterly Returns on investments to their Boards of Directors in a set proforma laid down by the Ministry.

[Translation]

Unemployment In Uttar Pradesh

2258. DR. SAKSHIJI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government have taken steps to control the unemployment problem in rural areas of Uttar Pradesh;

(b) if so, the details thereof;

(c) the amount allocated and released for the purpose during the Eighth Five Year Plan so far to the State; and

(d) the number of persons benefited therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b): Employment is a thrust area of the Eighth Five Year Plan. In tune with this objective Government have implemented a number of schemes in Uttar Pradesh to control unemployment. In addition to the various schemes implemented under the Annual Plans prepared by the State Government, in consultation with the Planning Commission, Central Government implement Centrally Sponsored/Central Sector Special employment programmes such as Integrated Rural Development & Allied Programmes (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS), Prime Minister's Rozgar Yojana for Educated Unemployed Youth, etc.

(c) and (d). The Statement regarding amount allocated and released for the Specific Rural Employment Programmes mentioned above during the Eighth Five Year Plan so far to the State and the number of persons benefited therefrom is attached.

STATEMENT

	1992-93			1993-94 (Prov.)			1994-95 (Prov.) (Sept. '94)		
	Total Allocation (Rs. lakhs)	Amount Released (Centre+ State (Rs. lakhs)	No. of Persons benefited (lakh mandays)	Total Allocation (Rs. lakhs)	Amount Released (Centre+ State (Rs. lakhs)	No. of Persons benefited (lakh mandays)	Total Allocation (Rs. lakhs)	Amount Released (Centre+ State (Rs. lakhs)	No. of Persons benefited (lakh mandays)
1. IRDP	13082.00	13807.48	387981*	20508.00	22091.32	445403*	20335.00	10167.50	138821
2. JRY									
1st stream	61016.78	58887.48	1496.29	59998.40	59028.58	1739.18	66041.76	56240.99	401.33
2nd stream	—	—	—	8335.00	8335.00	51.98	8335.00	2471.68	61.11
3. EAS	—	—	—	3507.81**	3507.81	15.00	6925.00**	8925.00	33.13

* No. of families

** EAS: Funds Released, as no State-wise allocations are made under EAS.

[English]

Hindustan Antibiotics

2259. DR. ASIM BALA: Will the Minister for CHEMICALS & FERTILIZERS be pleased to state:

(a) whether Hindustan Antibiotics is being handed over to private entrepreneurs;

(b) if so, the reasons therefor;

(c) whether there is also a proposal for its modernisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d). There is no proposal to hand-over Hindustan Antibiotics Limited, a public sector undertaking under this Ministry, to any private entrepreneur. There is a proposal of HAL for technological upgradation of its Penicillin-G plant through a Joint Venture. The matter relating to the proposed joint venture is now before the Hon'ble Supreme Court of India through Special Leave Petitions No. 17467 of 1994; No. 18235 of 1994 and No. 18236 of 1994 filed by three companies.

Utilisation of funds

2260. DR. K.D. JESWANI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the amount provided by the Union Government to Gujarat for different rural and urban employment schemes during 1993-94 and 1994-95 so far has since been utilised;

(b) if not, the reasons therefor; and

(c) the time by which the amount is likely to be utilised by the state Government on the implementation of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHERI GIRIDHAR GAMANG) (a) The amounts allocated to the implanant Rural and Urban Employment Schemes and the utilisation thereof by the Government of Gujarat during 1993-94 and 1994-95 are given in the statement enclosed.

(b) The main reasons for the less utilisation of the allocated amounts during 1993-94 have been stated by the Government of Gujarat as the time taken in the preliminary works such as registration of labourers, preparation of suitable shelf of projects and the introduction of Employment Assurance Scheme and JRY-II in the mid-year.

(c) The State Government has stated that the unspent balances are likely to be utilised during the current year (1994-95).

STATEMENT

Amounts allocated for some of the important Rural & Urban Employment Schemes in Gujarat during 1993-94 and 1994-95 along with utilisation thereof

(Rs. in lakhs)

Programme	1993-94		1994-95	
	Allocation*	Utilisation	Allocation	Utilisation@
IRDP	3090.00	3354.85	3063.00	1304.27
JRY 1st Stream	9037.55	10533.51	9947.86	3242.25
2nd Stream	3887.50	1182.44	3887.50	1225.65
EAS	806.25**	148.21	2425.00	131.72
JRY	354.19	359.90	410.67	104.98†

* Includes Central & States share

** Funds released

@ Utilisation upto September, 1994

† Utilisation upto 30th November 1994

Voluntary Organisations

2261. SHRI PHOOL CHAND VERMA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has decided to speed up the activities of voluntary organisations during the Eighth Five Year Plan period;

(b) if so, the details thereof;

(c) whether the Government have received any complaints regarding the activities of these organisations;

(d) if so, the details thereof; and

(e) the reaction of the Government in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHERI GIRIDHAR GAMANG) (a) and (b). The broad Government policy to speed up the activities of voluntary organisations has been highlighted in the Eighth Plan document. It relies on building and strengthening people's institutions and making people active participants in